

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1266/2006-SM[BR]

Date 26/02/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
CCE,RAIPUR
CE BLDG TIKRAPARA,RAIPUR

CCE,RAIPUR

M/S IBP CO LTD.

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. 347/2008 -SM[BR] dated 18.2.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

M/S IBP CO LTD.

P.O. KIRANDUL, DISTT. DHANTEWADA, (CG)

2. Adv. / Consult

NONE-----

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

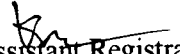
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III**

Excise Appeal No. 1266 of 2006 –SM (BR)

[Arising out of order in appeal No. 04/RPR-II/06 dated 13.01.2006 passed by the
Commissioner (Appeals-II) Customs & Central Excise, Raipur]

Date of Hearing/ Decision: 18.02.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982.
 2. Whether it should be released under Rule 27 of the :
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair copy :
of the Order?
 4. Whether Order is to be circulated to the Departmental :
authorities?
-

CC&CE, Raipur

Appellant

[Rep. by Mr. A.K. Rastogi, DR for the Appellant]

Vs.

M/s I.B.P. Co. Limited

Respondent

[None]

CORAM: Mr. P.K. Das, Member (Judicial)

Final ORDER No. 347/08-SM(BR)

Per P.K. Das:

Heard the learned Departmental Representative on behalf of the Revenue.
None appeared for the respondent. It is seen from the record that Revenue did not
obtain the COD clearance. Therefore, the appeal is dismissed for non filing of
COD clearance. However, the Revenue is at liberty to restore this appeal as and
when the clearance is obtained from the COD.

(Order dictated and pronounced in the open Court)

(P.K. Das)

Member (Judicial)

[Pant]